

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR.**

BEFORE SH. RAVISH SOOD, JUDICIAL MEMBER  
AND  
DR. M. L. MEENA, ACCOUNTANT MEMBER

**I.T.A. No. 468/(ASR)/2018**  
Assessment Year: 2010-11

Smt. Mamta Kumar,  
R/o 22, Lajpat Nagar,  
Jalandhar, Punjab

Vs. Income Tax Officer,  
Ward-3(5),  
Jalandhar, Punjab

[PAN: AAXPK2690M]

**(Appellant)**

**(Respondent)**

Appellant by : Sh. K. Bhagat, CA.  
Respondent by : Shri Trilochan Singh PS Khalsa, DR

Date of Hearing: 24.12.2021  
Date of pronouncement: 24.12.2021

**ORDER**

Per Ravish Sood, JM:

The aforesaid appeal has been filed by the assessee against the impugned order dated 12.07.2018 passed by Commissioner of Income Tax (Appeals)-2, Jalandhar, for the Assessment year 2010-11.

2. At the very outset, the ld. A.R. of the assessee had requested for withdrawal of this appeal filed by assessee and stated that the assessee has settled the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect in "Form 5" under Section 5(2) of the Direct Tax Vivad Se Vishwas Act, 2020 had been placed on our record.

3. The Ld. DR has no objection to the seeking of withdrawal of the appeal by the assessee.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. Resultantly, the appeal filed by the assessee is dismissed as withdrawn.

*Order pronounced in the open court on 24<sup>th</sup> December, 2021.*

Sd/-  
(M.L. Meena)  
Accountant Member

Sd/-  
(Ravish Sood)  
Judicial Member

Dated: 24.12.2021

A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

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By Order